

THE HIGH COURT OF MADHYA PRADESH

M.Cr.C. No. 40929 of 2020

(Arpit Gupta Vs. State of MP)

Indore, Dated: 16/10/2020

Shri M.K. Soni learned counsel for applicant.

Shri Amol Shrivastava learned counsel for the Respondent/State.

Heard through video conferencing.

Learned counsel for applicant seeks permission to withdraw the M.Cr.C with liberty to renew the prayer subsequently.

Prayer is allowed.

M.Cr.C. is dismissed as withdrawn with liberty as prayed.

C.C. as per rules.

**(Prakash Shrivastava)
Judge**

BDJ